

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).20661/2024

(Arising out of impugned final judgment and order dated 04-12-2023 in LPA No. 481/2022 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF HARYANA &amp; ANR.

Petitioner(s)

VERSUS

S D ANAND

Respondent(s)

(WITH IA No.218559/2024-CONDONATION OF DELAY IN FILING and IA No.218562/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 27-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Hemant Gupta, A.A.G.  
Mr. Samar Vijay Singh, AOR  
Mr. Shivang Jain, Adv.  
Mr. Varun Goel, Adv.  
Mr. Saurabh Gupta, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Fateh Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Delay in refiling the Special Leave Petition is condoned.
- 2 There is a delay of 149 days on the part of the State of Haryana in filing the Special Leave Petition which has not been sufficiently explained.
- 3 The Special Leave Petition is dismissed on the ground of delay.

4 However, the question of law is kept open.

**(SANJAY KUMAR-I)**  
**ADDITIONAL REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**